

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.13/85
DATED 15.11.2018

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and EODC.

The Meeting No. 13/85 of Norms Committee-VI for the year 2018-19 was held on 15.11.2018 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Bikram Nath, AD	MoFPI
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri PradyumnaSahu, FTDO	DGFT

1	Case No.:8/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
व्यापार विकास अधिकारी
Development Officer
महानिदेशालय
Foreign Trade
Commerce

HQ File :01/85/050/00036/AM19/	RLA File :07/24/040/00284/AM16/	Lic.No/Date:0710109123 03.12.2015	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request the TA, i.e., MoFPI, to furnish comments at the earliest.			
The case stands deferred to 27.12.2018			

Case No.:9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the reply of the firm to DL issued by MoFPI was given to TA on 18.09.2018. On the request of the TA, another copy of the reply has been handed over to him, with request to expedite the comments.			
The case stands deferred to 27.12.2018.			

Case No.:41/11/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00109/AM19/	RLA File :07/24/040/00344/AM16/	Lic.No/Date:0710109256 12.01.2016	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 27.12.2018.			

Case No.:2/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00029/AM17/	RLA File :09/24/040/00501/AM16/	Lic.No/Date:0910063332 29.02.2016	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 has furnished comments. The Committee observed that the Technical Authority has recommended different quantity of inputs for export of same item in different licenses of the firm/other firms. The Committee therefore, decided to refer back the comments to the Technical Authority, i.e., MoFPI for re-examination and comments. The Technical Authority in their reply dated 4.12.2018 informed that they have furnished comments on the basis of excise data of consumption duly signed by a CE. The variation is the result of variation in excise data of consumption. The Committee decided to examine the case on file.			
The case stands deferred to 27.12.2018.			

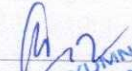

 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महाविभाग
 Dept. of Foreign Trade
 नई दिल्ली
 New Delhi

Case No.:32/11/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00100/AM19/	RLA File :07/24/040/00407/AM16/	Lic.No/Date:0710109518 15.03.2016	Defer Date:27.12.2018
Decision :NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.12.2018.			

Case No.:17/11/85-ALC3/2018	Party Name:INTERNATIONAL FREEZFISH EXPORTS	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00085/AM19/	RLA File :10/24/040/00122/AM16/	Lic.No/Date:1010059433 21.03.2016	Defer Date: 27.12.2018
Decision : NC considered the case as per agenda and observed that the application of the firm has been forwarded to TA, i.e., Central Institute of Fisheries Technology (CIFT) for examination and comments. The Committee decided to remind the CIFT to expedite the comments. The case stands deferred to 27.12.2018.			

Case No.:1/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00067/AM17/	RLA File :02/24/040/00084/AM17/	Lic.No/Date:0210206901 17.08.2016	
Decision :NC considered the case as per agenda and decided to ratify the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;			
Export Item			
7	Tea in Consumer Packs (Blend of 100% imported teas of various origins)	25000 Kg	
Import Item			
	Tea of Various Origin	25000 Kg	
The grade, quality& origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with. RA may take subsequent consequential action accordingly.			

Case No.:12/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File	RLA File	Lic.No/Date:0210206902	


SAHU/PRADYUMNA SAHU
 Development Officer
 Foreign Trade

:01/85/050/00078/AM17/

:02/24/040/00085/AM17/

17.08.2016

Decision :NC considered the case as per agenda and decided to **ratify** the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;

Export Item

Tea in 1,50,00,000 Nos. Tea Bags packed in Aluminium Foil Laminates (Blend of 100% imported of various origins)	25000 Kg
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Import Item

Tea of Various Origin	25000 Kg
Filter Paper 12.3 GSM +/- 10%	As per packaging policy

The grade, quality& origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:4/8/85-ALC3/2016

Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.

Meet No/Date:13/85-ALC3/2018
15.11.2018

Approved

HQ File

:01/85/050/00070/AM17/

RLA File

:02/24/040/00098/AM17/

Lic.No/Date:0210206938
26.08.2016

Decision :NC considered the case as per agenda and decided to **ratify** the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;

Export Item

Black Indian Leaf Tea, GBOP STD.1499 (Containing 49% imported black tea and 51% domestic black tea)	352653 Kg
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Import Item

Black Leaf Tea	172800 Kg
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The grade, quality& origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:10/5/85-ALC3/2018

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:13/85-ALC3/2018
15.11.2018

Status:Deferred

HQ File

:01/85/050/00038/AM19/

RLA File

:10/24/040/00057/AM17/

Lic.No/Date:1010059603
07.09.2016Defer Date:
27.12.2018

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Trade Development Officer
विदेश व्यापार विभाग

Decision : NC considered the case as per agenda and noted that the application of the firm was given to the Technical Authority, i.e., MoFPI for comments. However, the MoFPI returned the application with comments that the subject matter does not pertain to them. The Committee decided to give the application to Technical Consultant(Tech.2) for examination and comments.

The case stands deferred to 27.12.2018.

Case No.:8/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00132/AM17/	RLA File :02/24/040/00108/AM17/	Lic.No/Date:0210207003 16.09.2016	

Decision :NC considered the case as per agenda and observed that the firm has claimed 2% wastage in import item which shows that they have blended the export product by 49% with black leaf tea. Accordingly, the Committee decided to **ratify** the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;

11 Export Item

Black Indian Leaf Tea, GBOP STD.1499 (Containing 49% imported black leaf tea and 51% domestic black tea)	174069.630 Kg
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Import Item

Black Leaf Tea	85294 Kg
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The grade, quality& origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:12/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00136/AM17/	RLA File :02/24/040/00112/AM17/	Lic.No/Date:0210207004 16.09.2016	

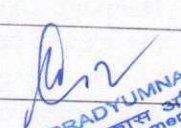
12 **Decision :**NC considered the case as per agenda and observed that the firm has blended the export product by 49% with black tea. Accordingly, the Committee decided to **ratify** the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;

Export Item

Indian Black Tea	285612.240 Kg
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Import Item

Black Tea	139950 Kg
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प्रद्युमन साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
व्यापार महानिदेशालय
Dept. of Foreign Trade
नई दिल्ली
New Delhi

The grade, quality & origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:18/11/85-ALC3/2018	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00086/AM19/	RLA File :03/94/040/00729/AM17/	Lic.No/Date:0310809109 10.11.2016	Defer Date:27.12.2018
13 Decision :NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Mumbai. NC decided to remind RA to send hard copy of the application for further necessary action.			
The case stands deferred to 27.12.2018.			

Case No.:10/15/85- ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00153/AM17/	RLA File :02/24/040/00129/AM17/	Lic.No/Date:0210207139 17.11.2016	

Decision :NC considered the case as per agenda and observed that the firm has blended the export product by 49% with black tea. Accordingly, the Committee decided to **ratify** the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;

14 **Export Item**

Black Indian Leaf Tea, GBOP STD.1449	44081.630 Kg
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Import Item

Black Leaf Tea	21600 Kg
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The grade, quality & origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:11/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00154/AM17/	RLA File :02/24/040/00128/AM17/	Lic.No/Date:0210207138 17.11.2016	
15 Decision :NC considered the case as per agenda and observed that the firm has blended the export product by 49% with black tea. Accordingly, the Committee decided to ratify the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;			

प्रद्युम्न साहू / PRADYUMNA SAHU
निदेश व्यापार विकास अधिकारी
Development Officer

Export Item

Black Indian Leaf Tea, GBOP STD.1449	132244.900 Kg
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Import Item

Black Leaf Tea	64800 Kg
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The grade, quality & origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:4/2/85-ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00014/AM18/	RLA File :09/24/040/00439/AM17/	Lic.No/Date:0910064530 26.12.2016	Defer Date:27.12.2018
16			
Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 has furnished comments. The Committee observed that the Technical Authority has recommended different quantity of inputs for export of same item in different licenses of the firm/other firms. The Committee therefore, decided to refer back the comments to the Technical Authority, i.e., MoFPI for re-examination and comments. The Technical Authority in their reply dated 4.12.2018 informed that they have furnished comments on the basis of excise data of consumption duly signed by a CE. The variation is the result of variation in excise data of consumption. The Committee decided to examine the case on file. The case stands deferred to 27.12.2018.			

Case No.:12/15/85-ALC3/2016	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00155/AM17/	RLA File :08/24/040/00398/AM17/	Lic.No/Date:0810139454 04.01.2017	
17			
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 16.07.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of case. RA may take suitable consequential action accordingly.			

18	Case No.:4/1/85-ALC3/2017	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
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SAHU/PRADYUMNA SAHU
Development Officer
Foreign Trade
Commerce

HQ File :01/85/050/00004/AM18/	RLA File :05/24/040/00564/AM17/	Lic.No/Date:0510401816 01.03.2017	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 20.07.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of case.			
RA may take suitable consequential action accordingly.			

Case No.:9/2/85- ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00019/AM18/	RLA File :02/24/040/00237/AM17/	Lic.No/Date:0210207459 10.03.2017	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 21.09.2018 on which reply is still awaited. NC decided to send a reminder to the firm to furnish reply immediately.			
The case stands deferred to 27.12.2018			

Case No.:12/2/85- ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00021/AM19/	RLA File :07/24/040/00046/AM18/	Lic.No/Date:0710111670 26.05.2017	
Decision : NC considered the case as per agenda and noted that the firm has been issued AA for import of fish oil which is an edible oil. Import of all kinds of edible oil is not permissible under para 4.11 of FTP, 2015-20. Based on the comments of the Technical Authority, i.e., MoFPI, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of case.			
RA may take suitable consequential action accordingly.			

Case No.:7/11/85- ALC3/2018	Party Name:PREMIER GLOBAL CORPORATE SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00075/AM19/	RLA File :07/24/040/00080/AM18/	Lic.No/Date:0710111709 05.06.2017	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received from RA, Bengaluru. NC decided to remind RA to send hard copy immediately.			
The case stands deferred to 27.12.2018			

Case No.:33/11/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File	RLA File	Lic.No/Date:0710111717	Defer

SAHU/PRADYUMNA SAHU
अधिकारी
Development Officer
मालय

:01/85/050/00101/AM19/	:07/24/040/00074/AM18/	07.06.2017	Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 27.12.2018.			

23	Case No.: 36/11/85-ALC3/2018 HQ File :01/85/050/00104/AM19/	Party Name:BELOOR BAYIR BIOTECH LTD RLA File :07/24/040/00075/AM18/	Meet No/Date:13/85-ALC3/2018 15.11.2018 Lic.No/Date:0710111716 07.06.2017	Status: Deferred Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 27.12.2018.				

24	Case No.: 3/4/85-ALC3/2017 HQ File :01/85/050/00046/AM18/	Party Name:APEEJAY TEA LIMITED, RLA File :02/24/040/00048/AM18/	Meet No/Date:13/85-ALC3/2018 15.11.2018 Lic.No/Date:0210207679 13.06.2017	Status: Deferred Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 24.09.2018 in which reply is still awaited. NC decided to send a reminder the firm to furnish reply immediately.				
The case stands deferred to 27.12.2018				

25	Case No.: 2/1/85-ALC3/2018 HQ File :01/85/050/00002/AM19/	Party Name:DUKES CONSUMER CARE LIMITED RLA File :09/24/040/00119/AM18/	Meet No/Date:13/85-ALC3/2018 15.11.2018 Lic.No/Date:0910065259 07.07.2017	Status: Deferred Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 has furnished comments. The Committee observed that the Technical Authority has recommended different quantity of inputs for export of same item in different licenses of the firm/other firms. The Committee therefore, decided to refer back the comments to the Technical Authority, i.e., MoFPI for re-examination and comments. The Technical Authority in their reply dated 4.12.2018 informed that they have furnished comments on the basis of excise data of consumption duly signed by a CE. The variation is the result of variation in excise data of consumption. The Committee decided to examine the case on file.				
The case stands deferred to 27.12.2018.				

26	Case No.: 3/1/85-ALC3/2018 HQ File	Party Name:DUKES CONSUMER CARE LIMITED RLA File	Meet No/Date:13/85-ALC3/2018 15.11.2018 Lic.No/Date:0910065258	Status: Deferred Defer
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SAH/PRADYUMNA SAHU
 Development Officer
 Ministry of Foreign Trade
 Commerce

:01/85/050/00003/AM19/

:09/24/040/00118/AM18/

07.07.2017

Date:27.12.2018

Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 has furnished comments. The Committee observed that the Technical Authority has recommended different quantity of inputs for export of same item in different licenses of the firm/other firms. The Committee therefore, decided to refer back the comments to the Technical Authority, i.e., MoFPI for re-examination and comments. The Technical Authority in their reply dated 4.12.2018 informed that they have furnished comments on the basis of excise data of consumption duly signed by a CE. The variation is the result of variation in excise data of consumption. The Committee decided to examine the case on file.

The case stands deferred to 27.12.2018.

Case No.:4/1/85-ALC3/2018

Party Name:KAMALA
CONSUMER CARE PVT
LTDMeet No/Date:13/85-
ALC3/2018
15.11.2018

Status:Deferred

HQ File

:01/85/050/00004/AM19/

RLA File

:09/24/040/00130/AM18/

Lic.No/Date:0910065336
08.08.2017Defer
Date:27.12.2018

Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 has furnished comments. The Committee observed that the Technical Authority has recommended different quantity of inputs for export of same item in different licenses of the firm/other firms. The Committee therefore, decided to refer back the comments to the Technical Authority, i.e., MoFPI for re-examination and comments. The Technical Authority in their reply dated 4.12.2018 informed that they have furnished comments on the basis of excise data of consumption duly signed by a CE. The variation is the result of variation in excise data of consumption. The Committee decided to examine the case on file.

The case stands deferred to 27.12.2018.

Case No.:5/1/85-ALC3/2018

Party Name:KAMALA
CONSUMER CARE PVT
LTDMeet No/Date:13/85-
ALC3/2018
15.11.2018

Status:Deferred

HQ File

:01/85/050/00005/AM19/

RLA File

:09/24/040/00126/AM18/

Lic.No/Date:0910065337
08.08.2017Defer
Date:27.12.2018

Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 has furnished comments. The Committee observed that the Technical Authority has recommended different quantity of inputs for export of same item in different licenses of the firm/other firms. The Committee therefore, decided to refer back the comments to the Technical Authority, i.e., MoFPI for re-examination and comments. The Technical Authority in their reply dated 4.12.2018 informed that they have furnished comments on the basis of excise data of consumption duly signed by a CE. The variation is the result of variation in excise data of consumption. The Committee decided to examine the case on file.

The case stands deferred to 27.12.2018.

29 Case No.:16/5/85-
ALC3/2017Party Name:TASTY BITE
EATABLES LIMITEDMeet No/Date:13/85-
ALC3/2018

Approved

PRADYUMNA SAHU
विकास अधिकारी
Development Officer
शालय - Trade

HQ File :01/85/050/00070/AM18/	RLA File :31/83/040/00068/AM18/	15.11.2018 Lic.No/Date:3110066859 02.09.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as applied for with accountability clause in export product.			
RA may take subsequent consequential action accordingly.			

Case No.:12/5/85- ALC3/2017	Party Name:THE ANANDA- BAG TEA CO. LTD.	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00066/AM18/	RLA File :02/24/040/00099/AM18/	Lic.No/Date:0210207854 13.09.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on "Net to Net basis" with nil wastage, assuming that the 50% export product has been blended with imported tea . Further, the grade, quality& origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.:18/5/85- ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00072/AM18/	RLA File :08/24/040/00181/AM18/	Lic.No/Date:0810140993 22.09.2017	

Decision :NC considered the case as per agenda and observed that the firm has blended the export product by 70% with black tea. Accordingly, the Committee decided to **ratify** the norms of the above advance authorization as per recommendation of Technical Authorities allowing the inputs as under;

Export Item

Tea Bags	7000 Kg
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Import Item

Black Tea	4900 Kg
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The applicant should A/c for 4900 kg of Black Tea (Imported) in export product. The grade, quality and origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:5/11/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
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SAHU/PRADYUMNA SAHU
 Development Officer
 Foreign Trade
 Directorate of Commerce

HQ File :01/85/050/00073/AM19/	RLA File :09/24/040/00344/AM18/	Lic.No/Date:0910065610 27.10.2017	Defer Date:27.12.2018
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Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.

The case stands deferred to 27.12.2018.

Case No.: 1/9/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00119/AM18/	RLA File :32/24/040/00028/AM18/	Lic.No/Date:3210078280 01.11.2017	

33 **Decision :** NC considered the case as per agenda and observed that all the import items of the firm are flavouring essences, with relatively high usage. Advance Authorisation application is also without any supporting documents which can establish the extent of usage of flavouring essences in the export product, i.e., Tea Bag. NC therefore, decided to **reject** the case with direction to company to pay applicable duty with interest for regularisation of the case.

RA may take suitable consequential action accordingly.

Case No.: 3/9/85-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00121/AM18/	RLA File :32/24/040/00032/AM18/	Lic.No/Date:3210078308 21.11.2017	Defer Date:27.12.2018

34 **Decision :** NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.

The case stands deferred to 27.12.2018.

Case No.: 37/11/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00105/AM19/	RLA File :07/24/040/00234/AM18/	Lic.No/Date:0710112473 30.11.2017	Defer Date:27.12.2018

35 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.

The case stands deferred to 27.12.2018.

Case No.: 13/10/85- ALC3/2017	Party Name:MANGLAM ARTS	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00134/AM18/	RLA File :13/24/040/00042/AM18/	Lic.No/Date:1310048805 11.12.2017	Defer Date:27.12.2018

36 **Decision :** NC considered the case as per agenda and noted that the comments of the

 PRADYUMNA SAHU
अधिकारी
Officer

Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.

The case stands deferred to 27.12.2018.

Case No.:3/8/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date:3210078336 12.12.2017	Defer Date:27.12.2018

Decision : NC considered the case as per agenda and decided to give the application of the firm to Technical Authority, i.e. MoFPI for examination and comments.

The case stands deferred to 27.12.2018.

Case No.:28/10/85-ALC3/2017	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00149/AM18/	RLA File :06/24/040/00043/AM18/	Lic.No/Date:0610038762 20.12.2017	Defer Date:27.12.2018

Decision : NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. RA, Kanpur vide his email dated 15.11.2018 has stated that the Corporate office of the firm is in Kanpur while, the manufacturing facility is located in Gurgaon, Haryana and advised to depute some technical officers from the Committee to visit the production site of the firm and assess the utilization of enzymes in the manufacturing process.

The case stands deferred to 27.12.2018.

Case No.:14/10/85-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00135/AM18/	RLA File :32/24/040/00038/AM18/	Lic.No/Date:3210078350 26.12.2017	Defer Date:27.12.2018

Decision : NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.

The case stands deferred to 27.12..2018.

Case No.:20/10/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:13/85-ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00141/AM18/	RLA File :32/24/040/00039/AM18/	Lic.No/Date:3210078355 02.01.2018	

Decision : NC considered the case as per agenda and observed that all the import items of the firm are flavouring essences, with relatively high usage. Advance Authorisation

ADYUMNA SAHU
अधिकारी

application is also without any supporting documents which can establish the extent of usage of flavouring essences in the export product, i.e., Tea Bag. NC therefore, decided to **reject** the case with direction to company to pay applicable duty with interest for regularisation of the case.

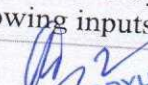
RA may take suitable consequential action accordingly.

Case No.:2/10/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00123/AM18/	RLA File :05/24/040/00508/AM18/	Lic.No/Date:0510405286 10.01.2018	Defer Date:27.12.2018
41 Decision : NC considered the case as per agenda and noted that the application of the firm has been sent to the Textile Commissioner for examination and comments. The Committee decided to remind the Textile Commissioner to expedite the comments.			
The case stands deferred to 27.12.2018.			

Case No.:1/11/85-ALC3/2017	Party Name:FABROLEATHER INDUSTRIES LLP	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00151/AM18/	RLA File :13/24/040/00052/AM18/	Lic.No/Date:1310048835 12.01.2018	Defer Date:27.12.2018
42 Decision :NC considered the case as per agenda and noted that the application of the firm has been sent to the Textile Commissioner for examination and comments. The Committee decided to remind the Textile Commissioner to expedite the comments.			
The case stands deferred to 27.12.2018.			

Case No.:16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:27.12..2018
43 Decision : NC considered the case as per agenda and noted that reply of the firm is under examination of MoFPI. NC decided to request MoFPI to furnish comments at the earliest.			
The case stands deferred to 27.12.2018.			

Case No.:5/13/85-ALC3/2017	Party Name:KAMRIN INTERNATIONAL	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00155/AM18/	RLA File :08/24/040/00321/AM18/	Lic.No/Date:0810141931 05.02.2018	
44 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments furnished by MoFPI vide OM No. E-14011/8/2018-ED dated 16.10.2018 allowing the following inputs:			


PRADYUMNA SAHU
अधिकारी
Officer

Export Item

Sugar Confectionery- Chewing Gum. (HS Code 17041000)	1.00 kg
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Import Item

Gum Base (Food preparation for Chewing Gum) (HS Code 21069099)	125 gm
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RA may take subsequent consequential action accordingly.

Case No.: 13/2/85-ALC3/2018	Party Name: BAWAFISHMEAL& OIL CO	Meet No/Date: 13/85-ALC3/2018 15.11.2018	Status: Deferred
HQ File :01/85/050/00022/AM19/	RLA File :07/24/040/00260/AM18/	Lic.No/Date: 0710112805 09.02.2018	Defer Date:27.12.2018
45 Decision : NC considered the case as per agenda and noted that the Technical Authority, i.e. MoFPI has earlier given comments on other AAs of the firm. The Committee therefore, decided to send the application of the firm to MoFPI for examination and comments.			
The case stands deferred to 27.12.2018.			

Case No.: 4/13/85-ALC3/2017	Party Name: MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date: 13/85-ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00154/AM18/	RLA File :32/24/040/00049/AM18/	Lic.No/Date: 3210078396 09.02.2018	
46 Decision : NC considered the case as per agenda and observed that all the import items of the firm are flavouring essences, with relatively high usage. Advance Authorisation application is also without any supporting documents which can establish the extent of usage of flavouring essences in the export product, i.e., Tea Bag. NC therefore, decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case.			
RA may take suitable consequential action accordingly.			

Case No.: 2/13/85-ALC3/2017	Party Name: FASHION ACCESSORIES	Meet No/Date: 13/85-ALC3/2018 15.11.2018	Status: Deferred
HQ File :01/85/050/00152/AM18/	RLA File :05/23/040/00427/AM18/	Lic.No/Date: 0510405648 15.02.2018	Defer Date:27.12.2018
47 Decision : NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.			
The case stands deferred to 27.12.2018.			

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
General of Foreign Trade
Deptt. of Commerce
दिल्ली
Delhi

Case No.:23/13/85-ALC3/2018	Party Name:FAZLANI EXPORTS PVT.LTD.	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00091/AM19/	RLA File :03/94/040/00763/AM18/	Lic.No/Date:0310819254 20.02.2018	

48 **Decision** : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization on "Net to Net basis" with nil wastage, being packaging material.

The Committee also noted that the packing material value is more than 86% of FOB and needs to be examined by RA for remedial action, if any.

RA may take subsequent consequential action accordingly.

Case No.:9/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00018/AM19/	RLA File :03/94/040/00922/AM18/	Lic.No/Date:0310819527 05.03.2018	Defer Date:27.12.2018

49 **Decision** : NC considered the case as per agenda and noted that the DL of MoFPI was issued to the firm on 10.10.2018. The reply of the firm is awaited. NC decided to remind the firm to expedite the reply.

The case stands deferred to 27.12.2018.

Case No.:10/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date:27.12..2018

50 **Decision** : NC considered the case as per agenda and noted that the DL of MoFPI was issued to the firm on 10.10.2018. The reply of the firm is awaited. NC decided to remind the firm to expedite the reply.

The case stands deferred to 27.12.2018.

Case No.:1/3/85-ALC3/2018	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00025/AM19/	RLA File :03/94/040/00990/AM18/	Lic.No/Date:0310819593 07.03.2018	

51 **Decision** : NC considered the case as per agenda and decided to **ratify** the norms of the AA on **repeat basis** as informed by RA, Mumbai vide letter No. 03/94/40/00990/AM18 dated 06.06.2018.

RA may take subsequent consequential action accordingly.

52 Case No.:1/7/85-ALC3/2018	Party Name:AMOL	Meet No/Date:13/85-	Status:Deferred
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PRADYUMNA SAHU
Development Officer

	PHARMACEUTICALS PVT. LTD.	ALC3/2018 15.11.2018	
HQ File :01/85/050/00044/AM19/	RLA File :13/24/040/00065/AM18/	Lic.No/Date:1310048890 09.03.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 27.12.2018.			

Case No.:8/1/85-ALC3/2018	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00008/AM19/	RLA File :31/83/040/00163/AM18/	Lic.No/Date:3110067002 15.03.2018	Defer Date:27.12.2018
53	Decision : NC considered the case as per agenda and noted that the firm has furnished the reply of the DL issued by the Technical Consultant (Tech.1). The reply has been forwarded to Technical Consultant for comments.		
The case stands deferred to 27.12.2018			

Case No.:6/2/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00015/AM19/	RLA File :31/83/040/00175/AM18/	Lic.No/Date:3110067013 23.03.2018	Defer Date:27.12.2018
54	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 7.8.2018. Reply of the firm is awaited. NC decided to remind the firm to expedite the reply.		
The case stands deferred to 27.12.2018			

	Case No.:8/2/85-ALC3/2018	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
55	HQ File :01/85/050/00017/AM19/	RLA File :03/94/040/01071/AM18/	Lic.No/Date:0310820067 26.03.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the above AA on “ Net to Net ” basis with accountability clause in the export product.				
RA may take subsequent consequential action accordingly.				

Case No.: 2/2/85-ALC3/2018	Party Name:A.V.THOMAS& CO. LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00011/AM19/	RLA File :10/24/040/00079/AM18/	Lic.No/Date:1010059922 03.04.2018	
56	Decision : NC considered the case as per agenda and decided to ratify the norms for the		

प्रधान सचिव/प्रमुख अधिकारी
व्यापार विकास अधिकारी
Development Officer
Foreign Trade
Commerce

above advance authorization on "Net to Net basis" with nil wastage, assuming that the 50% export product has been blended with imported tea. Further, the grade, quality and origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.:14/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00023/AM19/	RLA File :06/24/040/00001/AM19/	Lic.No/Date:0610038854 05.04.2018	Defer Date:27.12.2018

57 **Decision :** NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. RA, Kanpur vide his email dated 15.11.2018 has stated that the Corporate office of the firm is in Kanpur while, the manufacturing facility is located in Gurgaon, Haryana and advised to depute some technical officers from the Committee to visit the production site of the firm and assess the utilization of enzymes in the manufacturing process.

The case stands deferred to 27.12.2018.

Case No.:4/2/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00013/AM19/	RLA File :05/24/040/00002/AM19/	Lic.No/Date:0510406059 06.04.2018	Defer Date:27.12.2018

58 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. The Committee decided to remind them to expedite comments.

The case stands deferred to 27.12.2018

Case No.:3/2/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00012/AM19/	RLA File :05/24/040/00009/AM19/	Lic.No/Date:0510406083 10.04.2018	Defer Date:27.12.2018

59 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commission. The Committee decided to remind Textile Commission to expedite comments.

The case stands deferred to 27.12.2018

60 Case No.:15/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
व्यापार विकास अधिकारी
Trade Development Officer
निदेश महानिदेशालय
Nidesh Mahanideshalaya

HQ File :01/85/050/00024/AM19/	RLA File :06/24/040/00002/AM19/	Lic.No/Date:0610038858 10.04.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. RA, Kanpur vide his email dated 15.11.2018 has stated that the Corporate office of the firm is in Kanpur while, the manufacturing facility is located in Gurgaon, Haryana and advised to depute some technical officers from the Committee to visit the production site of the firm and assess the utilization of enzymes in the manufacturing process.			
The case stands deferred to 27.12.2018.			

Case No.:8/13/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00076/AM19/	RLA File :03/95/040/00040/AM19/	Lic.No/Date:0310820474 16.04.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 27.12.2018.			

Case No.:1/2/85-ALC3/2018	Party Name:NUTRACODE HOLDINGS PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00010/AM19/	RLA File :03/95/040/01058/AM18/	Lic.No/Date:0310820495 17.04.2018	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 06.07.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of case.			
RA may take suitable consequential action accordingly.			

Case No.:2/5/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00030/AM19/	RLA File :03/94/040/00010/AM19/	Lic.No/Date:0310820650 25.04.2018	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 20.07.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of case.			
RA may take suitable consequential action accordingly.			


 प्रद्युम्न साहू / PRADYUMNA SAHU
 Trade Development Officer
 Trade Development Officer
 Ministry of Foreign Trade
 Ministry of Commerce

Case No.:14/13/85-ALC3/2018	Party Name:VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00082/AM19/	RLA File :05/24/040/00050/AM19/	Lic.No/Date:0510406238 26.04.2018	Defer Date:27.12.2018
64 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. The Committee decided to remind them to expedite comments. The case stands deferred to 27.12.2018			

Case No.:11/5/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00039/AM19/	RLA File :06/24/040/00007/AM19/	Lic.No/Date:0610038868 07.05.2018	Defer Date:15.11.2018
65 Decision : NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. RA, Kanpur vide his email dated 15.11.2018 has stated that the Corporate office of the firm is in Kanpur while, the manufacturing facility is located in Gurgaon, Haryana and advised to depute some technical officers from the Committee to visit the production site of the firm and assess the utilization of enzymes in the manufacturing process. The case stands deferred to 27.12.2018.			

Case No.:1/6/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:13/85-ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00040/AM19/	RLA File :32/24/040/00005/AM19/	Lic.No/Date:3210078480 08.05.2018	
66 Decision : NC considered the case as per agenda and observed that all the import items of the firm are flavouring essences, with relatively high usage. Advance Authorisation application is also without any supporting documents which can establish the extent of usage of flavouring essences in the export product, i.e., Tea Bag. NC therefore, decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.			

Case No.:2/6/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:13/85-ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00041/AM19/	RLA File :32/24/040/00004/AM19/	Lic.No/Date:3210078481 08.05.2018	
67 Decision : NC considered the case as per agenda and observed that all the import items of the firm are flavouring essences, with relatively high usage. Advance Authorisation application is also without any supporting documents which can establish the extent of usage of flavouring essences in the export product, i.e., Tea Bag. NC therefore, decided to			

reject the case with direction to company to pay applicable duty with interest for regularisation of the case.

RA may take suitable consequential action accordingly.

68	Case No.:11/13/85-ALC3/2018	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
	HQ File :01/85/050/00079/AM19/	RLA File :08/24/040/00065/AM19/	Lic.No/Date:0810142720 01.06.2018	Defer Date:27.12.2018
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.12.2018.			

69	Case No.:13/13/85-ALC3/2018	Party Name:SUPERHOUSE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
	HQ File :01/85/050/00081/AM19/	RLA File :06/24/040/00012/AM19/	Lic.No/Date:0610038902 05.06.2018	
	Decision : NC considered the case as per agenda and decided to ratify the norms of the above AA on "Net to Net" basis as applied for, as per content of imported relevant rubber sheet in the export product. RA may take suitable consequential action accordingly.			

70	Case No.:20/13/85-ALC3/2018	Party Name:GELTECPRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
	HQ File :01/85/050/00088/AM19/	RLA File :03/94/040/00186/AM19/	Lic.No/Date:0310821491 06.06.2018	
	Decision : NC considered the case as per agenda and observed that import of edible oil is not permissible under Para 4.11 of FTP. Fish lipid oil also being edible oil gets covered under this definition.Hence the Committee decided to reject the AA with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.			

71	Case No.:22/13/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
	HQ File :01/85/050/00090/AM19/	RLA File :03/94/040/00187/AM19/	Lic.No/Date:0310821487 06.06.2018	
	Decision :: NC considered the case as per agenda and observed that import of edible oil is not permissible under Para 4.11 of FTP. Cod Liver Oil also being edible oil gets covered under this definition. Hence the Committee decided to reject the AA with direction to company to pay applicable duty with interest for regularisation of the case.			

SAHU/PRADYUMNA SAHU
Development Officer
Foreign Trade

RA may take suitable consequential action accordingly.

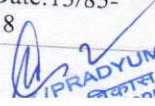
Case No.:15/13/85-ALC3/2018	Party Name:ZF LIFE CARE INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00083/AM19/	RLA File :10/24/040/00011/AM19/	Lic.No/Date:1010059966 06.06.2018	Defer Date:27.12.2018
72 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., DIPP. NC decided to request DIPP to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.:6/13/85-ALC3/2018	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00074/AM19/	RLA File :03/94/040/00212/AM19/	Lic.No/Date:0310821549 08.06.2018	Defer Date:27.12.2018
73 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.:12/13/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:27.12.2018
74 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.:44/13/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00112/AM19/	RLA File :09/24/040/00033/AM19/	Lic.No/Date:0910066299 08.06.2018	Defer Date:27.12.2018
75 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Consultant (Tech.1). The Committee decided to wait for the comments.			
The case stands deferred to 27.12.2018			

76 Case No.:10/13/85-ALC3/2018	Party Name:INDIA FOOD EXPORTS	Meet No/Date:13/85-ALC3/2018	Status:Deferred
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PRADYUMNA SAHU
Deputy Commissioner
Trade

		15.11.2018	
HQ File :01/85/050/00078/AM19/	RLA File :53/24/040/00001/AM19/	Lic.No/Date:5310019757 18.06.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.: 1/8/85-ALC3/2018	Party Name:A.V.THOMAS& CO. LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00045/AM19/	RLA File :10/24/040/00017/AM19/	Lic.No/Date:1010059974 20.06.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on "Net to Net basis" with nil wastage, assuming that the 50% export product has been blended with imported tea . Further, the grade, quality and origin of imported tea should match with the tea exported. Other regulations of HBP/HTP 2015-20 like Value Addition and Pre-import condition should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.: 30/13/85- ALC3/2018	Party Name:PARAYIL EXPORTS	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.: 16/13/85- ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00084/AM19/	RLA File :31/83/040/00046/AM19/	Lic.No/Date:3110067100 30.06.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Spice Board. NC decided to request Spice Board to expedite comments.			
The case stands deferred to 27.12.2018			

80	Case No.: 1/13/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY	Meet No/Date:13/85- ALC3/2018	Status:Deferred
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 साहू/PRADYUMNA SAHU
 विकास अधिकारी
 Development Officer
 बाह्य विदेशी व्यापार
 Foreign Trade
 Commerce

HQ File :01/85/050/00069/AM19/	PRIVATE LIMITED RLA File :06/24/040/00016/AM19/	15.11.2018 Lic.No/Date:0610038915 04.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. RA, Kanpur vide his email dated 15.11.2018 has stated that the Corporate office of the firm is in Kanpur while, the manufacturing facility is located in Gurgaon, Haryana and advised to depute some technical officers from the Committee to visit the production site of the firm and assess the utilization of enzymes in the manufacturing process.			
The case stands deferred to 27.12.2018.			

Case No.:45/13/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that hard copy of the application from RA, Jaipur has not been received. The Committee decided to remind RA to send hard copy for examination of Technical Authority.			
The case stands deferred to 27.12.2018.			

Case No.:47/13/85-ALC3/2018	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00115/AM19/	RLA File :03/94/040/00296/AM19/	Lic.No/Date:0310822140 05.07.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the above AA on repeat basis as informed by RA, Mumbai vide letter No. 03/94/040/296/AM19 dated 05.07.2018.			
RA may take subsequent consequential action accordingly.			

Case No.:24/13/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.			
The case stands deferred to 27.12.2018			

84	Case No.:1/9/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:13/85-ALC3/2018	Status:Deferred
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प्रद्युम्न साहू / PRADYUMNA SAHU
आपात विकास अधिकारी
Development Officer
निदेशालय
Trade

HQ File :01/85/050/00046/AM19/	RLA File :05/24/040/00211/AM19/	15.11.2018 Lic.No/Date:0510407155 11.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that hard copy of the application from CLA, Delhi has not been received. The Committee decided to remind CLA to send hard copy of the application for examination of Technical Authority.			
The case stands deferred to 27.12.2018			

Case No.:19/13/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00087/AM19/	RLA File :05/24/040/00214/AM19/	Lic.No/Date:0510407186 13.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm was under examination of Technical Authority, i.e., Textile Commissioner. NC observed that the import/export items are silk fabrics. NC therefore, decided to send a copy of the application to Central Silk Board for examination and comments.			
The case stands deferred to 27.12.2018			

Case No.:27/13/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00095/AM19/	RLA File :06/24/040/00017/AM19/	Lic.No/Date:0610038922 16.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. RA, Kanpur vide his email dated 15.11.2018 has stated that the Corporate office of the firm is in Kanpur while, the manufacturing facility is located in Gurgaon, Haryana and advised to depute some technical officers from the Committee to visit the production site of the firm and assess the utilization of enzymes in the manufacturing process.			
The case stands deferred to 27.12.2018.			

Case No.:28/13/85-ALC3/2018	Party Name:MAXICAN EXPORT	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00096/AM19/	RLA File :32/24/040/00022/AM19/	Lic.No/Date:3210078572 18.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. NC decided to request Textile Commissioner to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.:38/13/85-	Party Name:M& B	Meet No/Date:13/85-	Status:Deferred
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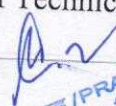
PRADYUMNA SAHU
अधिकारी
अधिकारी
अधिकारी

ALC3/2018	ENGINEERING LIMITED	ALC3/2018 15.11.2018	
HQ File :01/85/050/00106/AM19/	RLA File :08/24/040/00101/AM19/	Lic.No/Date:0810143055 19.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., DIPP. The Committee decided to request DIPP to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.:39/13/85- ALC3/2018	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00107/AM19/	RLA File :08/24/040/00120/AM19/	Lic.No/Date:0810143066 20.07.2018	Defer Date:15.11.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. On the basis of the recommendation of the Technical Authority (MoFPI), NC decided to seek the following information from the firm;			
89 i) Percentage of all the ingredients imported as well as indigenous (including water) used in manufacture of export product along with the moisture content of the export product, and ii) Details of the wastage claimed indicating the wastage (in % by weight) at each processing step in the process flow chart with its justification.			
The case stands deferred to 27.12.2018			

Case No.:43/13/85- ALC3/2018	Party Name:HART FOODS,	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00111/AM19/	RLA File :03/94/040/00354/AM19/	Lic.No/Date:0310822501 23.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.			
The case stands deferred to 27.12.2018			

Case No.:2/13/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00070/AM19/	RLA File :05/24/040/00235/AM19/	Lic.No/Date:0510407269 23.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that hard copy of the application from CLA, Delhi has not been received. The Committee decided to remind CLA to send hard copy of the application for examination of Technical Authority.			
The case stands deferred to 27.12.2018.			


 PRADYUMNA SAHU
 Development Officer
 Foreign Trade
 Commerce

92	Case No.:42/13/85-ALC3/2018	Party Name:SUNILHEALTHCARE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
	HQ File :01/85/050/00110/AM19/	RLA File :05/24/040/00232/AM19/	Lic.No/Date:0510407273 23.07.2018	Defer Date:27.12.2018
	Decision :NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.			
	The case stands deferred to 27.12.2018.			

Case No.:34/13/85-ALC3/2018	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:13/85- ALC3/2018 15.11.2018	Approved
HQ File :01/85/050/00102/AM19/	RLA File :34/24/040/00148/AM19/	Lic.No/Date:3410044356 24.07.2018	
Decision :NC considered the case as per agenda and decided to ratify the norms of the above AA as per recommendation of Technical Authority (Tech.1) allowing the following inputs;			
Export item	As applied for		
Import item	S.No. 1,2 & 4- As applied for. S.No.3-3611 Kg. S.No.5&6- As per packaging policy		
RA may take subsequent consequential action accordingly.			

94	Case No.:48/13/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
	HQ File :01/85/050/00116/AM19/	RLA File :03/94/040/00299/AM19/	Lic.No/Date:0310822637 26.07.2018	Defer Date:27.12.2018
	Decision :NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm.			
	The case stands deferred to 27.12.2018.			

95	Case No.:46/13/85-ALC3/2018	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:13/85-ALC3/2018 15.11.2018	Approved
	HQ File :01/85/050/00114/AM19/	RLA File :03/94/040/00356/AM19/	Lic.No/Date:0310822663 27.07.2018	
	Decision : NC considered the case as per agenda and decided to ratify the norms of the above mentioned AA on "Repeat Basis" as informed by RA, Mumbai vide letter No. 27.07.2018.			
	RA may take subsequent consequential action accordingly.			

96	Case No.:35/13/85-ALC3/2018	Party Name:NATURALHERBS& FORMULATIONS	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
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प्रमुख साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
व्यापार महाविभाग
Ministry of Commerce
New Delhi

HQ File :01/85/050/00103/AM19/	RLA File :61/24/040/00005/AM19/	Lic.No/Date:6110001529 27.07.2018	Defer Date:27.12.2018
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.12.2018.			

Case No.:25/13/85- ALC3/2018	Party Name:MADHUJAYANTI INTERNATIONAL LTD.,	Meet No/Date:13/85- ALC3/2018 15.11.2018	Rejected
HQ File :01/85/050/00093/AM19/	RLA File :32/24/040/00012/AM19/	Lic.No/Date:3210078587 31.07.2018	
97	Decision : NC considered the case as per agenda and observed the firm's export and import items are same and there seems no manufacturing process involved. The application also does not explain any manufacturing activity on the above AA. The Committee there fore decided to reject the AA with direction to company to pay applicable duty with interest for regularisation of case. RA may take suitable consequential action accordingly.		

Case No.:3/13/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00071/AM19/	RLA File :05/24/040/00270/AM19/	Lic.No/Date:0510407371 31.07.2018	Defer Date:27.12.2018
98	Decision : NC considered the case as per agenda and noted that hard copy of the application from CLA, Delhi has not been received. The Committee decided to remind CLA to send hard copy of the application for examination of Technical Authority. The case stands deferred to 27.12.2018.		

Case No.:29/13/85- ALC3/2018	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00097/AM19/	RLA File :08/24/040/00156/AM19/	Lic.No/Date:0810143148 01.08.2018	Defer Date:27.12.2018
99	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.12.2018.		

Case No.:26/13/85- ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:13/85- ALC3/2018 15.11.2018	Status:Deferred
HQ File :01/85/050/00094/AM19/	RLA File :31/83/040/00072/AM19/	Lic.No/Date:3110067132 02.08.2018	Defer Date:27.12.2018
100	Decision : NC considered the case as per agenda and observed that the application was sent to DIPP for comments. The Committee decided to give a copy of the application to		

SAHIL PRADYUMN SAHU
Development Officer
Foreign Trade

Technical Consultant, i.e., Tech.1 for examination and comments.

The case stands deferred to 27.12.2018

101	Case No.: 40/13/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
	HQ File :01/85/050/00108/AM19/	RLA File :61/24/040/00007/AM19/	Lic.No/Date:6110001533 06.08.2018	Defer Date:27.12.2018
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018. The Committee decided to wait for the reply of the firm. The case stands deferred to 27.12.2018.			

102	Case No.: 31/13/85-ALC3/2018	Party Name:MAXICAN EXPORT,	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
	HQ File :01/85/050/00099/AM19/	RLA File :32/24/040/00027/AM19/	Lic.No/Date:3210078601 09.08.2018	Defer Date:27.12.2018
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. NC decided to request Textile Commissioner to expedite comments. The case stands deferred to 27.12.2018			

103	Case No.: 4/13/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:13/85-ALC3/2018 15.11.2018	Status:Deferred
	HQ File :01/85/050/00072/AM19/	RLA File :05/24/040/00294/AM19/	Lic.No/Date:0510407561 20.08.2018	Defer Date:27.12.2018
	Decision : NC considered the case as per agenda and noted that the application of the firm was under examination of Technical Authority, i.e., Textile Commissioner. NC observed that the import/export items are silk fabrics. NC therefore, decided to send a copy of the application to Central Silk Board for examination and comments. The case stands deferred to 27.12.2018			

MANUAL CASES

Case No. M-129

Meeting No. 13/AM19

Date: 15.11.2018


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Genl. of Foreign Trade
आर.डी. बिल्डींग, नई दिल्ली
New Delhi

Firm's Name	M/s Shivaji Cane Processors Ltd
Hqrs. F. No.	01/85/171/00004AM18/DES.VI
RA F. No.	31/83/040/00018/AM18
Advance Licence No. and Date	0310779195 dated 23.04.2014
Subject: Request for grant of Advance Authorisation for export of "Kahndsari Sugar and Jaggery Powder" against import of Raw Sugar".	
Decision : NC considered the case as per agenda and noted that the comments of Directorate of Sugar is still awaited in this case. The Committee also observed that ANF4(B) of the application is required for detailed examination. The Committee, therefore, decided to request the firm to furnish a copy of the ANF 4(B) of the application and also request Directorate of Sugar to expedite their comments for fixation of IO norms under Para 4.06 of HBP.	
The case stands deferred to 27.12.2018	

Case No. M-130

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s Jabs International Pvt. Ltd., Navi Mumbai
Hqrs. F. No.	F.No. 01/85/171/171/AM17/DES-VI
RA F. No.	03/94/040/00830/AM17
Ecom Ref. No.	03/94/072/05700/0488/0858
Subject: Issue of Advance Authorization for export of "processed/assorted/sterilised spices namely CARDAMOM ETO Treated against import of unprocessed/unassorted/unsterilised/spices namely cardamom.	
Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Spice Board. The Committee decided to request Spice Board to expedite their comments.	
The case stands deferred to 27.12.2018	


 प्रद्युम्न साहू/PRADYUMNA SAHU
 Trade Development Officer
 व्यापार विकास अधिकारी
 General of Foreign Trade
 दिल्ली
 Delhi

Case No. M-131

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s Frigorifico Allana Private Limited, Mumbai
Hqrs. F. No.	01/85/171/00025/AM18/DES.VI
RA F. No.	03/94/040/00934/AM18/
Ecom F. No.	03/88/146/47800/0539/5550
Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Pro PSCO 32/Edible vegetable FAT/Hydrogenated Vegetable Oil/Hydrogenated Vegetable Oil Alfa Pro PSCO 32/Hydrogenated. Oil/ICMP 40/ICMP 40 Vanaspati/Hydrogenated Vegetable Oil Alfa Pro-ICMP/Hydrogenated Vegetable Oil Alfa Pro-Sco38" against import of "Crude Palm Kernal Oil.	
Decision : NC considered the case as per agenda and observed that the application of the firm was under examination of MoFPI. NC noted that the export and import items are refined corn oil. The Committee therefore, decided to send the application to Directorate of Sugar, Vanaspati and Vegetable Oils to examine the case and furnish comments.	
The case stands deferred to 27.12.2018	

Case No. M-132

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s FrigorificoAllana Private Limited, Mumbai
Hqrs. F. No.	01/85/171/00018/AM18/DES.VI
RA F. No.	05/23/040/00325/AM18/
Ecom F. No.	03/88/146/47800/0528/7293
Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil".	

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
व्यापार महाविद्यालय
General of Foreign Trade
Deptt. of Commerce
New Delhi

Decision : NC considered the case as per agenda and observed that the application of the firm was under examination of MoFPI. NC noted that the export and import items are refined corn oil. The Committee therefore, decided to send the application to Directorate of Sugar, Vanaspati and Vegetable Oils to examine the case and furnish comments.

The case stands deferred to 27.12.2018

Case No. M-133

Meeting No. 13/AM19

Date: 13.09.2018

Firm's Name	M/s Frigorifico Allana Private Limited
Hqrs. F. No.	01/85/171/00024/AM18/DES.VI
RA F. No.	03/94/040/00921/AM18/
Ecom F. No.	03/88/146/47800/0538/9281
Subject: Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Refined Corn Oil Packed in 3 ltr Jars" against import of "Refined Corn Oil"	

Decision : NC considered the case as per agenda and observed that the application of the firm was under examination of MoFPI. NC noted that the export and import items are refined corn oil. The Committee therefore, decided to send the application to Directorate of Sugar, Vanaspati and Vegetable Oils to examine the case and furnish comments.

The case stands deferred to 27.12.2018

Case No. M-134

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s. Sami Labs Limited.
Hqrs. F. No.	01/85/050/00094/AM05/DES.VI
RA F. No.	07/24/040/00141/AM05


PRADYUMNA SAHU
 Development Officer
 Foreign Trade
 Directorate of Foreign Trade

Advance Licence No. and Date	0710030082 dated 10.06.2004
Subject: Fixation of ad-hoc input output norms in respect of Advance Authorisation No. 0710030082 dated 10.06.2004 issued under para 4.07 of HBP, 200-07 obtained by M/s Sami Labs Ltd. Bangalore.	
Decision : NC considered the case as per agenda and observed that the firm's reply to DL has been given to the Technical Consultant (Tech.2). The Committee decided to request Technical Consultant to expedite the comments	
The case stands deferred to 27.12.2018	

Case No. M-135

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s. P.K. Agri Link Pvt. Ltd.
Hqrs. F. No.	01/85/05/00124/AM16/DES.VI
RLA F. No.	02/24/040/00101/AM16
Advance Autorisation No.	0210206072 dated 14.08.2015
Subject: Fixation of adhoc norms for Advance Authorisation No. 0210206072 dated 14.08.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s P.K. Agri Link Pvt. Ltd.	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 14.11.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that the matter is also subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm. The Committee also noticed that there are case of some other firms with same products are pending for fixation of norms in this Directorate. The Committee therefore, decided to consider the case alongwith other cases of the firms with similar nature.	
The case stands deferred to 27.12.2018.	

Case No. M-136

Meeting No. 13/AM19

Date: 15.11.2018


 प्रद्युम्न साहू / PRADYUMNA SAHU
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 जययोग भवन, नई दिल्ली
 Jyog Bhawan, New Delhi

Firm's Name	M/s. P.K. Agri Link Pvt. Ltd.
Hqrs. F. No.	01/85/05/00005/AM17/DES.VI
RLA F. No.	02/24/040/00198/AM16
Advance Autorisation No.	0210206516 dated 02.03.2016
Subject: Fixation of adhoc norms for Advance Authorisation No. 0210206516 dated 02.03.2016 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s P.K. Agri Link Pvt. Ltd.	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 14.11.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that the matter is also subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm. The Committee also noticed that there are case of some other firms with same products are pending for fixation of norms in this Directorate. The Committee therefore, decided to consider the case alongwith other cases of the firms with similar nature. The case stands deferred to 27.12.2018.	

Case No. M-137

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s. P.K. Agri Link Pvt. Ltd.
Hqrs. F. No.	01/85/05/00037/AM17/DES.VI
RLA F. No.	02/24/040/00007/AM17
Advance Autorisation No.	0210206631 dated 22.04.2016
Subject: Fixation of adhoc norms for Advance Authorisation No. 0210206516 dated 02.03.2016 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s P.K. Agri Link Pvt. Ltd.	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 14.11.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that the matter is also subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm. The Committee also noticed that there are case of some other firms with same products are pending for fixation of norms in this Directorate. The Committee therefore, decided to consider the case along with other cases of the firms with similar nature.	

SAH/PRADYUMNA SAHU
विकास अधिकारी
Development Officer
आलय

The case stands deferred to 27.12.2018.

Case No. M-138

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s Hemraj Industries Pvt. Ltd.
Hqrs. F. No.	01/85/05/00069/AM16/DES.VI
RLA F. No.	02/24/040/00017/AM16
Advance Authorisation No.	0210205810 dated 19.05.2015
Subject: Fixation of adhoc norms for Advance Authorisation No.0210205810 dated 19.05.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" obtained by M/s Hemraj Industries Pvt. Ltd.	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 14.11.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that the matter is also subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm. The Committee also noticed that there are case of some other firms with same products are pending for fixation of norms in this Directorate. The Committee therefore, decided to consider the case alongwith other cases of the firms with similar nature.	
The case stands deferred to 27.12.2018.	

Case No. M-139

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s Hemraj Industries Pvt. Ltd.
Hqrs. F. No.	01/85/05/00165/AM16/DES.VI
RLA F. No.	02/24/040/00167/AM16
Advance Authorisation No.	0210206342 dated 14.12.2015
Subject: Fixation of adhoc norms for Advance Authorisation No. 0210206342 dated 14.12.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran"	

PRADYUMNA SAHU
Development Officer
विशेष अधिकारी
विकास
विभाग

and Hexane" obtained by M/s Hemraj Industries Pvt. Ltd.

Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 14.11.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that the matter is also subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm. The Committee also noticed that there are case of some other firms with same products are pending for fixation of norms in this Directorate. The Committee therefore, decided to consider the case alongwith other cases of the firms with similar nature.

The case stands deferred to 27.12.2018.

Case No. M-140

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s Hemraj Industries Pvt. Ltd.
Hqrs. F. No.	01/85/05/00058/AM16/DES.VI
RLA F. No.	02/24/040/00041/AM16
Advance Autorisation No.	0210205882 dated 12.06.2015

Subject: Fixation of adhoc norms for Advance Authorisation No.0210205882 dated 12.06.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" obtained by M/s Hemraj Industries Pvt. Ltd.

Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 14.11.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that the matter is also subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm. The Committee also noticed that there are case of some other firms with same products are pending for fixation of norms in this Directorate. The Committee therefore, decided to consider the case alongwith other cases of the firms with similar nature.

The case stands deferred to 27.12.2018.

Case No. M-141

Meeting No. 13/AM19

Date: 15.11.2018

Firm's Name	M/s Hemraj Industries Pvt. Ltd.
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PRADYUMNA SAHU
अधिकारी
विकास
Development Officer
परिदेशालय
Foreign Trade

Hqrs. F. No.	01/85/05/00039/AM17/DES.VI
RLA F. No.	02/24/040/00047/AM17
Advance Authorisation No.	0210206758 dated 15.06.2016
Subject: Fixation of adhoc norms for Advance Authorisation No.0210206758 dated 15.06.2016 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" obtained by M/s Hemraj Industries Pvt. Ltd.	
Decision : NC considered the case as per agenda and noted that deficiency letter was issued to the company on 14.11.2018. Reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The Committee noted that the matter is also subjudice and Directorate of Revenue Intelligence (DRI) has issued notices to the firm. The Committee also noticed that there are case of some other firms with same products are pending for fixation of norms in this Directorate. The Committee therefore, decided to consider the case alongwith other cases of the firms with similar nature.	
The case stands deferred to 27.12.2018.	

Date:18.12.2018
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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